

Santosh

IN THE HIGH COURT OF BOMBAY AT GOA***LD-VC-OCW-96-2020******IN******LD-VC-CW-85-2020***

Narendra Pandurang Chatim. Applicant.

Versus

Mamlatdar of Bardez & others. Respondents.

Mr. Nigel Da Costa Frias, Advocate for the Applicant.

Mr. D. Pangam, Advocate General with Ms. Maria Correia,
Additional Government Advocate for the Respondent nos.1 to 4.

Ms. Caroline Collasso, Advocate for the Respondent no.5.

Mr. A. D. Bhohe, Advocate for the Respondent no.7

***Coram : M.S. Sonak &
Smt. M.S. Jawalkar, JJ.******Date : 18th August, 2020.*****P.C. :-**

Heard the learned Counsel for the parties. According to us, no modification as such is called for. We are sure that the directions issued by us in our order will be complied with expeditiously by all concerned. However, in paragraph 9 of our order, we correct the name of the Counsel to read “*Mr. Costa Frias*”.

2. The correction as above be carried out in the original order, and after correction, the original order be re-uploaded on the website.

3. The application for modification is disposed of in the aforesaid terms.

Smt. M.S. Jawalkar, J.

M.S. Sonak, J.